

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 101
(IB)-268/ND/2021

IN THE MATTER OF:
Punjab National Bank

... **Applicant/Petitioner**

Vs.

M/s. Shri Vishnu Eatables (INDIA) Ltd.
&Ors.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 31.05.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Mr. S K Sharma, Advocate for PNB

ORDER

On the request of the Petitioner's counsel, list the matter after 2 weeks. In the meantime, the Petitioner is directed to make necessary corrections and amendment in the application regarding the date of default, averment on the point of limitation and other facts, which are not clearly mentioned in the application.

List the matter on 9th July 2021.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Sapna)